

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C)No.20238/2006

M/S. MARUTI CLEAN COAL &amp; POWER LTD.

Petitioner(s)

VERSUS

B.L. WADHERA &amp; ORS.

Respondent(s)

(With appln(s) for interim Relief,directions and prayer for  
interim relief and office report )  
(for final disposal)

Date: 02/02/2010 This Petition was called on for hearing  
today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.M. PANCHAL  
HON'BLE DR. JUSTICE B.S. CHAUHAN

For Petitioner(s) Mr.Mukul Rohtagi, Sr.Adv.  
Mr.Ranjeet Kumar, Sr.Adv.  
Mr.Saurabh Kirpal, Adv.  
for M/S Suresh A. Shroff & Co.,Advs.

For Respondent(s) Mr.Vikas Singh, Sr.Adv.(Mentioned by)  
  
Mr. R.C. Kaushik,Adv.  
  
Mr.Ajit Kr.Sinha, Sr.Adv.  
Mr. Ambhoj Kumar Sinha ,Adv  
Mr.Ashwarya Sinha, Adv.  
  
Dr.Rajeev Dhavan, Sr.Adv.(Mentioned by)

UPON hearing counsel the Court made the following  
O R D E R

As requested, not to be listed on 03.02.2010.

(G.V.Ramana)  
Court Master

(Veera Verma)  
Court Master